

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH, COURT-II**

**5. IA 1241/2024 In C.P. (IB)/897(MB)2023**

**CORAM:**

**SHRI ANIL RAJ CHELLAN**  
**HON'BLE MEMBER (T)**

**SHRI KULDIP KUMAR KAREER**  
**HON'BLE MEMBER (J)**

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 21.03.2024**

**NAME OF THE PARTIES:**      **Anil Kashi Drolia**  
   **IN THE MATTER OF**  
   **Bank of Maharashtra**  
   **V/s**  
   **Mrs. Mamta Wankhede (Personal**  
   **Guarantor Of M/S Agro Pride Private**  
   **Limited)**

**Section: 95(1) of Insolvency and Bankruptcy Code, 2016 &  
Application under any other provisions- IBC,**

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**ORDER**

**IA No. 1241/2024:-** Adv. Rahul Darji appeared for the Applicant/Resolution Professional. The present application has been filed to take on record the report of the Resolution Professional under Section 99 of Insolvency and Bankruptcy Code, 2016 which is annexed with the application. The said report is taken on record. With the aforesaid direction, **IA No. 1241/2024 is allowed and disposed of.** It has been stated that a copy of the report of the Resolution Professional has been served upon the Respondent/Personal Guarantor. Respondent/Personal Guarantor is directed to file reply/objections, if any, within a period of three weeks. List the matter on **03.05.2024** for final hearing.

**Sd/-**

**ANIL RAJ CHELLAN**  
**Member (Technical)**  
21.03.2024  
Sushil

**Sd/-**

**KULDIP KUMAR KAREER**  
**Member (Judicial)**